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**తెలంగాణ రాజపత్రము**  
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**TELANGANA BILLS**

**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 27th September, 2021.

**L. A. BILL No. 6 OF 2021.**

**A BILL FURTHER TO AMEND SRI KONDA LAXMAN  
TELANGANA STATE HORTICULTURAL  
UNIVERSITY ACT, 2007**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Second Year of the Republic of India as follows:-

1. (1) This Act may be called Sri Konda Laxman Telangana State Horticultural University (Amendment) Act, 2021.

Short title  
and  
commence-  
ment.

[1]

B. 48-1 (GH)

(2) It shall be deemed to have been come into force with effect from 13<sup>th</sup> August, 2021.

Amend-  
ment of  
section 2,  
Act 30 of  
2007.

2. In Sri Konda Laxman Telangana State Horticultural University Act, 2007 (hereinafter referred to as the principal Act) in section 2,

(1) after clause (2), the following clauses shall be inserted, namely,-

“(2a) **“Affiliated FCRI College / Educational Institution”** means a Forest College and Research Institute, a College / Educational Institution affiliated to the University in accordance with the Regulations;

(2b) **“Affiliated Horticulture Polytechnic”** means a Horticulture Polytechnic affiliated to the University in accordance with the Regulations;”.

(2) in clause (7), after the word “University”, the words “or affiliated to, or recognized by the University” shall be inserted.

(3) after clause (16), the following clause shall be inserted, namely,-

“(16a) **“FCRI”** means a Forest College and Research Institute offering academic programmes or research in Horticultural and Forestry Sciences, or any other courses as may be prescribed by the authorities as defined in the Act;”.

(4) after clause (20), the following clause shall be inserted, namely,-

“(20a) **“Institution”** means an institution offering academic programmes or research in Horticultural and Forestry Sciences, or any other courses as may be prescribed by the authorities as defined in the Act and includes a Polytechnic;”.

(5) after clause (21), the following clause shall be inserted, namely,-

“(21a) **“Polytechnic”** means a polytechnic offering diploma courses under Horticultural Sciences, or any other courses as may be prescribed by the Authorities in the Act;”.

3. In the principal Act, in section 4,-

Amend-  
ment of  
section 4.

(i) in sub-section (3), the words “No unit shall be recognized as an affiliated unit.” shall be omitted,

(ii) After sub-section (3), the following sub-section shall be inserted, namely,-

“(4) The University is competent to accord affiliation to Forest College and Research Institute (FCRI) and Horticulture Polytechnics only in the State.”.

4. In the principal Act, in section 5, in sub-section (1), after the words “learning and scholarship”, the words “and to streamline the Horticulture and Forestry Education affiliation, recognize the Horticulture Polytechnics, imparting education in Horticultural and Forestry Sciences or any other courses as may be prescribed, by the Authorities as defined in the Act”, shall be added at the end.

Amend-  
ment of  
section 5.

5. In the principal Act, in section 7,-

Amend-  
ment of  
section 7.

(1) after sub-section (1), the following sub-section shall be inserted, namely,-

“(1a) to affiliate or recognize Forest College and Research Institute (FCRI) and Horticulture Polytechnics and to withdraw such affiliation or recognition in the manner as may be prescribed;”.

(2) after sub-section (4), the following sub-section shall be inserted, namely,-

“(4a) to institute courses of study and to hold examinations for, and to confer Post Graduate / Under Graduate Degree and Diplomas to the Horticulture Polytechnics, or any other courses as may be prescribed by the Authorities, affiliated by the University.”.

**Amend-  
ment of  
section 8.**

6. In the principal Act, in section 8, in sub-section (1), after the word “maintained”, the words “or affiliated or recognized or Horticulture Polytechnics” shall be inserted.

**Amend-  
ment of  
section 11.**

7. In the principal Act, in section 11, in sub-section (2), after clause (xiii), the following clause shall be added, namely,-

“(xiv) to affiliate or recognize Forest College and Research Institute (FCRI) and Horticulture Polytechnics, or any other courses as may be prescribed by the Authorities, including conditional affiliation or recognition of the Forest College and Research Institute (FCRI) and Horticulture Polytechnic and to withdraw such affiliation or recognition on the recommendation of the Academic Council.”.

**Amend-  
ment of  
section 13.**

8. In the principal Act, in section 13, in sub-section (3), after clause (ix), the following clause shall be added, namely,-

“(x) for the grant of affiliation or recognition or withdrawal of such affiliation or recognition of Forest College and Research Institute (FCRI) and Horticulture Polytechnics.”.

**Amend-  
ment of  
section 56.**

9. In the principal Act, in section 56, in sub-section (5), after clause (xiv), the following clause shall be added, namely,-

“(xv) affiliation or recognition including conditional affiliation or recognition of Forest College and Research Institute (FCRI) and Horticulture Polytechnics and withdrawal of such affiliation and for all other matters

necessary for carrying out all or any of the purposes of the Act.”.

10. Sri Konda Laxman Telangana State Horticultural University (Amendment) Ordinance, 2021 is here by repealed.

Repeal of  
Ordinance  
No. 2 of  
2021.

**STATEMENT OF OBJECTS AND REASONS**

The Andhra Pradesh Horticultural University Act, 2007 (Act No. 30 of 2007) has been adapted to the State of Telangana vide G.O.Ms.No.31, Agriculture and Cooperation (Horti & Seri) Department, dated 22.12.2014 as Sri Konda Laxman Telangana State Horticultural University Act, 2007.

Now, the Government of Telangana is encouraging the Horticulture Crops along with conventional farming, as there is a huge demand in the State as well as Country for the fruits and spice crops. But the horticulture sector requires essential skilled manpower in important operations like pruning, fertilizer application harvesting based on maturity, precision farming etc. The skilled manpower needs the basics in horticulture.

The Government of Telangana has also having a vision to emerge as a World Class Institution for Forestry Education, Research, Management with the following objects:-

(i) To bring out qualified forestry professionals for conservation and sustainable management of forest resources.

(ii) To develop appropriate methods through research for propagation of the plantation crops to meet the demand from industry and domestic needs.

(iii) Extension training to the farmers.

(iv) Networking and partnership with similar institutions to synergize learning.

(v) To develop Agro-Forestry and Horti-Silviculture models suitable for different Agro-Ecological situations, apart from conventional forestry operations so as to reduce pressure on natural stands, economic upliftment of farming communities and to enhance ecological conditions.

It is also felt necessary to develop the need based manpower and technologies to impart education in basics of Horticulture and

Forestry to provide research and employment opportunities in Horticulture and Forestry related fields.

To achieve the above objectives and to facilitate the University in offering of multi-disciplinary Degree/Diploma programmes in the field of Horticulture and Forestry and in order to enhance the academic programmes and research in Horticulture and Forestry, it is required to incorporate the provisions under Sri Konda Laxman Telangana State Horticultural University Act, 2007 (Act No.30 of 2007) to affiliate/ recognize the Institutions/Colleges to offer the courses in the field of Horticulture and Forestry.

So as to accord affiliation to the Forest College and Research Institute (FCRI) and Horticulture Polytechnics in the State by Sri Konda Laxman Telangana State Horticultural University, it has become necessary to amend Sri Konda Laxman Telangana State Horticultural University Act, 2007 suitably.

As the Legislature of the State was not, then, in session having been prorogued, and to achieve the above objectives with immediate effect, the Governor has promulgated Sri Konda Laxman Telangana State Horticultural University (Amendment) Ordinance, 2021 on the 13<sup>th</sup> August, 2021 (Telangana Ordinance No.2 of 2021).

This Bill seeks to replace the above Ordinance.

**SINGIREDDY NIRANJAN REDDY,**  
Minister for Agriculture,  
Co-operation and Marketing.

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

Clauses 2(3)(4)(5), 4, 5(1)(2) and 7 of the Bill authorizes the Government to issue notifications or to make rules in respect of matters specified therein and generally to carry out the purposes of the Act. All such rules so made or notifications issued which are intended to cover matters mostly of procedural in nature.

The above provisions of the Bill regarding the delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

**SINGIREDDY NIRANJAN REDDY,**  
Minister for Agriculture,  
Co-operation and Marketing.



**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN  
THE TELANGANA LEGISLATIVE ASSEMBLY.**

Sri Konda Laxman Telangana State Horticultural University (Amendment) Bill, 2021, after it is passed by the Legislature of the State may be submitted to the Governor for her assent under article 200 of the Constitution of India.

**SINGIREDDY NIRANJAN REDDY,**  
Minister for Agriculture,  
Co-operation and Marketing.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.